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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 74/2017 with C.P. No. 26/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company: Sanil Sahu & Ors.
V/s.
Vishwa Organics Pvt Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HARSHAVARDHAN TOPRE i/b SURANGE AND CO. (ADVS.)	ADVOCATE	Resn no. 1 to 3	<i>[Signature]</i>
2.	Vaibhavi D. Nanavati	Advocate	Petitioner	<i>V.A. Nanavati</i>
3.	Prachiti Shah	Advocate	Petitioner	<i>P. Shah</i>

ORDER

Learned Advocate Mrs. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah i/b Nanavati Associates present for Applicant/ Original Petitioner. Learned Advocate mr. Harshvardhan Topre i/b Surange & Co. present for Respondents no. 1 to 5.

At request of learned Counsel for petitioner to hear on the applicability of section 5 of Limitation Act, 1963.

List the matter on 01.12.2017.

[Signature]
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.